1. 1. 1. 1. 1.
2. 2. 2. 2. 2.
3. 3. 3. 3. 3.
4. 4. 4. 4. 4.
9. 58ನೇ ವರ್ಷದ ಸಂಖ್ಯೆ- ಒಂದು ಅನುಭವವಾಗಿ 58ನೇ ವರ್ಷದ (4)ನೆರಡು ತಿಳಿಯಲ್ಲಿ ಅನುಭವವನ್ನು ಸೂಚಿಸಿಕೊಳ್ಳುವ (10)ನೇ ನೆರಡು

(5) ಆಯುಕ್ತವರ್ಗದ ಸಂಖ್ಯೆ ಮುಂದುವರೆದ ಕರ್ನಾಟಿಕೆ ಸರ್ಕಾರದ ಪ್ರತ್ಯೇಕ ಪ್ರಾಂಶಗಳಲ್ಲಿ ಇನ್ನೂ ಕರ್ನಾಟಿಕೆ ಸರ್ಕಾರದ ಸಂಖ್ಯೆಗಳಲ್ಲಿ ಇಂದೂ ಅನುಭವಗಳನ್ನು (ಕೃಷಿಭೂಗರ್ಧ), ಸಾವಿರು ದೀಪಕು ತುಂಬಿಯ ಬಿಲಾಸಿ (ಕೃಷಿಭೂಗರ್ಧ), ಹೆಜಿನಾಡಿ ಮುಂದುವರೆದ ವಿಶ್ವು ಜೋಡಣಕು ಸರ್ಕಾರದ ಸರ್ಕಾರದ (ಕೃಷಿಭೂಗರ್ಧ), ಸಾವಿರು ದೀಪಕು ತುಂಬಿಯ ಬಿಲಾಸಿ (ಕೃಷಿಭೂಗರ್ಧ), ಸಾವಿರು ದೀಪಕು ತುಂಬಿಯ ಬಿಲಾಸಿ (ಕೃಷಿಭೂಗರ್ಧ)ಗಳಲ್ಲಿ ವಿಶ್ವು ಜೋಡಣಕು ಸರ್ಕಾರದ ಸರ್ಕಾರದ (ಕೃಷಿಭೂಗರ್ಧ).

(6) ಕುಟುಂಬ ವಿದ್ಯಾಪತಿಗಳಿಗೆ ಅನುಭವವಿರುವ ಅಧ್ಯಕ್ಷರಿಗೆ ಅನುಭವವಿರುವ ವಿದ್ಯಾಪತಿಗಳಿಗೆ (ಕೃಷಿಭೂಗರ್ಧ), ಸಾವಿರು ದೀಪಕು ತುಂಬಿಯ ಬಿಲಾಸಿ (ಕೃಷಿಭೂಗರ್ಧ) ಅನುಭವವಿರುವ ಅಧ್ಯಕ್ಷರಿಗೆ ಅನುಭವವಿರುವ ವಿದ್ಯಾಪತಿಗಳಿಗೆ (ಕೃಷಿಭೂಗರ್ಧ)ಸರ್ಕಾರದ ಸರ್ಕಾರದ (ಕೃಷಿಭೂಗರ್ಧ).

(7) ಆಯುಕ್ತವರ್ಗದ ಸಂಖ್ಯೆ ಮುಂದುವರೆದ, ಕರ್ನಾಟಿಕೆ ಸರ್ಕಾರದ ವಿದ್ಯಾಪತಿಗಳನ್ನು ಕರ್ನಾಟಿಕೆ ಸರ್ಕಾರದ ವಿದ್ಯಾಪತಿಗಳನ್ನು ಕರ್ನಾಟಿಕೆ ಸರ್ಕಾರದ ವಿದ್ಯಾಪತಿಗಳನ್ನು ಕರ್ನಾಟಿಕೆ ಸರ್ಕಾರದ (ಉಪಯೋಗಿಸಲು ಸಂಖ್ಯೆ).

(8) ಆಯುಕ್ತವರ್ಗದ ಸಂಖ್ಯೆ ಮುಂದುವರೆದ (5)ನೆರಡು (6)ನೆರಡು ಪ್ರತ್ಯೇಕ ಪ್ರಾಂಶಗಳಲ್ಲಿ ಇಂದೂ ಕರ್ನಾಟಿಕೆ ಸರ್ಕಾರದ ವಿದ್ಯಾಪತಿಗಳನ್ನು ಕರ್ನಾಟಿಕೆ ಸರ್ಕಾರದ ವಿದ್ಯಾಪತಿಗಳನ್ನು ಕರ್ನಾಟಿಕೆ ಸರ್ಕಾರದ.

10. 59ನೇ ವರ್ಷದ ಸಂಖ್ಯೆ- ಒಂದು ಅನುಭವವಾಗಿ 59ನೇ ವರ್ಷದ (5)ನೆರಡು ತಿಳಿಯಲ್ಲಿ ಅನುಭವವನ್ನು ಸೂಚಿಸಿಕೊಳ್ಳುವ (10)ನೆರಡು

11. ಭಾವಿನ್ಯದ ಅನುಭವಗಳು- ಒಂದು ಅನುಭವವಾಗಿ "ನಾಮಕ್ರಮ ನಾಮಕ್ರಮ ನಾಮಕ್ರಮ" 59ನೇ ವರ್ಷದ (6)ನೆರಡು ತಿಳಿಯಲ್ಲಿ ಅನುಭವವನ್ನು ಸೂಚಿಸಿಕೊಳ್ಳುವ (10)ನೆರಡು.
ಅನುವಾದಕ ನಮೂನೆ, ಕಲೇವಾರ ಸ್ಥಿರವಾಗಿ

ಕೆ. ಜಾಗತೀಕರಣಗಳು ಕಲೇವಾರ ಸ್ಥಿರವಾಗಿ ಕಳೆದ ಮತ್ತು ಕಳೆದ ಸ್ಥಿರವಾಗಿ ವಿದವಣಿಗೆ, 1997 (2000ರ ಮತ್ತು ವಿದವಣಿಗೆ 17)ನಲ್ಲಿ ಮಾಡಲು ಇತರೆಗೆ ವೀಕ್ಷಣಾ ವಿಶೇಷವಾಗಿ ಅಧ್ಯಯನಾರ್ಥ

1. ಕಳೆದ ಸ್ಥಿರವಾದ ಸ್ಥಿರವಾಗಿ ವಿದವಣಿಗೆ, 1997ರ 20ನೇ ಜೂನ್ ಸ್ನೇಹದಲ್ಲಿ (i) ಸ್ತ್ರೀ ಸ್ಥಿರವಾಗಿ ವಿದವಣಿಗೆ ಮತ್ತು (ii) ಸ್ತ್ರೀ ಸ್ಥಿರವಾಗಿ ವಿದವಣಿಗೆ ಹೊರಾಟಿಸಲು ಮಾಡಲಾಗುತ್ತದೆ, ಅಧ್ಯಯನದ ಕಾರ್ಯಗಳನ್ನು ಮಾಡಲಾಗುತ್ತದೆ. ಮತ್ತು ಸ್ತ್ರೀಯರ ಅಧ್ಯಯನದ ಕಾರ್ಯಗಳನ್ನು ಮಾಡಲಾಗುತ್ತದೆ ಮತ್ತು ಕಳೆದ ಸ್ಥಿರವಾಗಿ ವಿದವಣಿಗೆ.

2. ಅಧ್ಯಯನದ ಪ್ರಸ್ತುತ ಕಳೆದ ಸ್ಥಿರವಾಗಿ ವಿದವಣಿಗೆ ವಿದವಣಿಗೆ ವಿದವಣಿಗೆ ಕಳೆದ ಸ್ಥಿರವಾಗಿ ವಿದವಣಿಗೆ ಕಳೆದ ಸ್ಥಿರವಾಗಿ ವಿದವಣಿಗೆ ಕಳೆದ ಸ್ಥಿರವಾಗಿ ವಿದವಣಿಗೆ ಕಳೆದ ಸ್ಥಿರವಾಗಿ ವಿದವಣಿಗೆ, 1959ರ  ಒಸ್ಫೆಲೆ 39ನೇ ವಿದವಣಿಗೆ ವಿದವಣಿಗೆ ವಿದವಣಿಗೆ ವಿದವಣಿಗೆ ವಿದವಣಿಗೆ ವಿದವಣಿಗೆ.

ಅದ್ಧ್ಯಾಯ ೫

ಪುಸ್ತಕದ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಗುಣಮಟ್ಟ

ಪುಸ್ತಕದ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಗುಣಮಟ್ಟ

ಪುಸ್ತಕದ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಗುಣಮಟ್ಟ

ಪುಸ್ತಕದ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಗುಣಮಟ್ಟ

ಪುಸ್ತಕದ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಗುಣಮಟ್ಟ

ಪುಸ್ತಕದ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಗುಣಮಟ್ಟ


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<th>ಮೌಂತ್ - 5</th>
<th>ಮೌಂತ್ - 6</th>
<th>ಮೌಂತ್ - 9</th>
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<tr>
<td>ಇಗೆ ಮೊದಲೇ ಕ್ರಮಗೊಳ್ಳುವ ತಾಳಿಕಾಲದ ಸಂಖ್ಯೆ 26ರು ರಚಿಸಲಾಗಿದೆ (4)ಪ್ರಶ್ನೆಗಳನ್ನು, ಒಂದು ಸಂಖ್ಯೆಯರೆಗೂ ಸಲುವಾಗಿಕೊಂಡಾಗಿದ್ದರು ಕಥಾಪಂಥದಲ್ಲಿ ಹೊರಚಾಚಿಕೊಂಡರು. ಪ್ರತಿ ಸಂಖ್ಯೆಗಳನ್ನು ಕರಣೀಯ ರಚನೆ ಅನುಕೃತವಾಗಲಾಗಿದೆ.</td>
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<td>ಇಗೆ ಮೊದಲೇ ಕ್ರಮಗೊಳ್ಳುವ ತಾಳಿಕಾಲದ ಸಂಖ್ಯೆ 28ರು ರಚಿಸಲಾಗಿದೆ (1)ಪ್ರಶ್ನೆಗಳನ್ನು, (i) ಲೆಟರಿಗೆ ಇಂದಿನ ಸಂಗ್ರಹದಿಂದ ತಳಿನ ಸೂಚಿಸಬೇಕೆಂದರು. ತಳಿನ ಕಥಾಪಂಥವನ್ನು, ಪ್ರತಿ ಸಂಖ್ಯೆಗಳನ್ನು ಬ್ರೌಸಿಯಾಗಿದೆ. (ii) ಲೆಟರಿಗೆ ಇಂದಿನ ಸಂಗ್ರಹದಿಂದ ತಳಿನ ಸೂಚಿಸಬೇಕೆಂದರು. ತಳಿನ ಕಥಾಪಂಥವನ್ನು, ಪ್ರತಿ ಸಂಖ್ಯೆಗಳನ್ನು ಬ್ರೌಸಿಯಾಗಿದೆ.</td>
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<td>ಇಗೆ ಮೊದಲೇ ಕ್ರಮಗೊಳ್ಳುವ ತಾಳಿಕಾಲದ ಸಂಖ್ಯೆ 58ರು ರಚಿಸಲಾಗಿದೆ (5)ಪ್ರಶ್ನೆಗಳನ್ನು, (i) ಲೆಟರಿಗೆ ಇಂದಿನ ಸಂಗ್ರಹದಿಂದ ತಳಿನ ಸೂಚಿಸಬೇಕೆಂದರು. ತಳಿನ ಕಥಾಪಂಥವನ್ನು, ಪ್ರತಿ ಸಂಖ್ಯೆಗಳನ್ನು ಬ್ರೌಸಿಯಾಗಿದೆ. (ii) ಲೆಟರಿಗೆ ಇಂದಿನ ಸಂಗ್ರಹದಿಂದ ತಳಿನ ಸೂಚಿಸಬೇಕೆಂದರು. ತಳಿನ ಕಥಾಪಂಥವನ್ನು, ಪ್ರತಿ ಸಂಖ್ಯೆಗಳನ್ನು ಬ್ರೌಸಿಯಾಗಿದೆ.</td>
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ಆಫಿಲೇಟ್ ಕಾಣಿಸಿದ ಸಂಖ್ಯೆಗಳನ್ನು ಕಾಡುವುದಾದ ಅವಧಿಯ ರಚನೆಕ್ಕೆಂಪಾಯಿಸಲಾಗಿದೆ.

ಆರೂರ್ಣ ತರಣ | ಡಿಸೆಂಬರ್ 2023 | ಪ್ರತ್ಯೇಕಿತ ಪ್ರಶ್ನೆ | ಮೊದಲು 10.00ಮೀನಾಡು | 11.30ಮೀನಾಡು.

ಎಂ.ಜಿ. ದಾರುಜಾಲು
ಸಂಪಾದಕ | ಹಾಗು ವಿಸ್ಮಯಕರ |
2. ವಿಧಾನಶಾಸ್ತ್ರ.- (ಎ) ಸತ್ಯಹೋದಿಸುವ, ಸಂಭಾವ್ಯ, ಮಾನವ ವಿಧಾನ, ಕಾಲ್ಸಿ.

20. ಸಂಪರ್ಕ ಮತ್ತು ರಾಷ್ಟ್ರೀಯ ವಿಧಾನ.- (ಎ) ಸತ್ಯಹೋದಿಸುವ, ಸಂಭಾವ್ಯ, ಮಾನವ ವಿಧಾನ, ಕಾಲ್ಸಿ.

24. ವಿಧಾನಶಾಸ್ತ್ರ.- (ಎ) ಸತ್ಯಹೋದಿಸುವ, ಸಂಭಾವ್ಯ, ಮಾನವ ವಿಧಾನ, ಕಾಲ್ಸಿ.

26 ಮತ್ತು ವಿಧಾನ.- (ಎ) ಸತ್ಯಹೋದಿಸುವ, ಸಂಭಾವ್ಯ, ಮಾನವ ವಿಧಾನ, ಕಾಲ್ಸಿ.
KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
THIRD SESSION

THE KARNATAKA SOUHARDA SAHAKARI (AMENDMENT) BILL, 2024

(LA Bill No. 4 of 2024)

A Bill further to amend the Karnataka Souharda Sahakari Act, 1997.

Whereas, it is expedient further to amend the Karnataka Souharda Sahakari Act, 1997 (Karnataka Act 17 of 2000) for the purposes hereinafter appearing.

Be it enacted by the Karnataka State legislature in the seventy fifth year of the republic of India, as follows:-

1. **Short title and Commencement.**-(1) This Act may be called the Karnataka Souharda Sahakari (Amendment) Act, 2024.

(2) It shall come into force at once.

2. **Amendment of section 2.**- In the Karnataka Souharda Sahakari Act, 1997 (Karnataka Act 17 of 2000) (herein after referred to as the Principal Act) in section 2, for sub-clause (e1),the following shall be substituted namely:

“(e1) “Co-Operative Election Wing” means “Co-Operative Election Wing created under section 39AA of the Karnataka Co-operative Societies Act, 1959 and working under the control of the Registrar of the Karnataka Co-operative Societies”.

3. **Amendment of section 20B.**- In section 20B of the Principal Act,-

(i) in sub-section (1), in clause (c), sub clauses (i) and (ii) except the proviso, shall be omitted; and

(ii) after sub-section (1), the following shall be inserted namely:-

“(2) Notwithstanding anything contained in this Act or Bye-laws, in the Election of the Board of Secondary Co-operative or Federal Co-operative or Apex Co-operative to the reserved seats, irrespective of any class of voters of the said Co-operatives they shall be entitled to exercise their votes, in the manner as may be prescribed.”

4. **Amendment of section 24.**- In section 24 of the Principal Act, in clause (1),

(i) in the first proviso the words “consisting of individuals as members and having members from such class or category of persons” shall be omitted.

(ii) after the proviso as so amended, the following proviso shall be inserted, namely:-

“Provided further that, in case of primary co-operative such reservation shall be made on the board having members from such class or category of persons.

Provided also that, respective Co-operative shall make provisions in the bye-laws with previous approval of the Government to enable reservations of seats in the
board of secondary Co-operative, federal Co-operative and apex Co-operative if there number of members exceeds the limit as specified in sub-section (1) of section 24.”

(iii) in the excisting second proviso for the words “ Provided further” the words “Provided also” shall be substituted.

5. **Amendment of section 26.-** In section 26 of the Principal Act, after sub-section(3), the following shall be inserted, namely:-

“(4) Subject to the provisions of this Act, the procedure and guidelines for conduct of election shall be as may be prescribed.”

6. **Amendment of section 28.-** In section 28 of the Principal Act,-

(i) for sub-section(1), the following shall be substituted, namely:-

“(1) The Chief Executive shall within fifteen days from the date of constitution or deemed constitution of the Board after a general election and immediately before the expiry of the term of office of the President or Chairperson, Vice-President, Vice-Chairperson convene a meeting in the prescribed manner of all the members of the committee for the purpose of electing President or Chairperson, Vice-President, Vice-chairperson and such other office bearers as are required to be elected under the bye-laws of the co-operative. One of the members who is not a candidate for the election of president or chair person, Vice-president, Vice-Chairperson shall be chosen to preside over such meeting:

Provided that, the Members of the first Board elected in the first general meeting held after the registration of a co-operative shall elect the President or Chairperson, Vice-President or Vice-Chairperson and other office bearers in such manner as may be prescribed.

(2) The Chief Executive shall as and when there is a casual vacancy in the office of the President or Chairperson, Vice-President or Vice-Chairperson or other office bearers convene a meeting of the members of the Board for the purpose of filling up the casual vacancy and the provisions of sub-section (1) shall mutatis mutandis apply.

(3) The Chief Executive shall within three days from the date of the meeting, forward to the Registrar and Co-operative election wing a copy of the notice convening the meeting and also a copy of the proceedings of the meeting.

(4) If the Chief Executive fails to convene the meeting in accordance with sub-section (1) and (2), the Co-operative election wing or any officer authorized by it to do so shall convene a meeting for the purposes specified in the said sub-sections.”

(ii) After sub-sections (1), (2) (3) and (4) so substituted, the existing sub-sections (2) and (3) shall be re-numbered as (5) and (6).

7. **Amendment of section 29.-** In section 29 of the Principal Act,-

(i) for the words “ may fill” the words “shall fill” be substituted; and

(ii) the words “if the remaining term of office of the board is less than half its original term” shall be omitted.

8. **Amendment of section 33.-** In section 33 of the Principal Act, after sub section (1), the following shall be inserted, namely:-

“(1-A) Notwithstanding anything contained in sub-section (1), except urban co-operative banks, once in every three years every co-operative shall get its accounts audited by the Auditor of Co-operative Audit Department.”
9. Amendment of section 58.- In section 58 of the Principal Act, after subsection (4), the following shall be inserted, namely:-

“(5) The Chief Executive shall within fifteen days from the date of constitution or deemed constitution of the Board after a general election and immediately before the expiry of the term of office of the President or Chairperson, Vice-President, Vice-Chairperson convene a meeting in the prescribed manner of all the members of the committee for the purpose of electing President or Chairperson, Vice-President, Vice-chairperson and such other office bearers as are required to be elected under the bye-laws of the federal co-operative. One of the members who is not a candidate for the election of president or chair person, Vice-president, Vice-Chairperson shall be chosen to preside over such meeting:

Provided that, the Members of the first Board elected in the first general meeting held after the registration of a co-operative shall elect the President or Chairperson, Vice-President or Vice-Chairperson and other office bearers in such manner as may be prescribed.

(6) The Chief Executive shall as and when there is a casual vacancy in the office of the President or Chairperson, Vice-President or Vice-Chairperson or other office bearers convene a meeting of the members of the Board for the purpose of filling up the casual vacancy and the provisions of sub-section (5) shall mutatis mutandis apply.

(7) The Chief Executive shall within three days from the date of the meeting, forward to the Registrar and Co-operative election wing a copy of the notice convening the meeting and also a copy of the proceedings of the meeting.

(8) If the Chief Executive fails to convene the meeting in accordance with sub-sections (5) and (6), the Co-operative election wing or any officer authorized by it to do so shall convene a meeting for the purposes specified in the said sub-sections.

10. Amendment of section 59.- In section 59 of the Principal Act, the proviso shall be omitted.

11. Substitution of expression.- In the Principal Act, for the words “cooperative election authority” wherever they occur the words “Co-operative Election Wing” Shall be substituted.
STATEMENT OF OBJECTS AND REASONS

It is considered necessary to further amend the Karnataka Souharda Sahakari Act 1997 (Karnataka Act No.17 of 2000) to provide for,-

1. Questioning the provisions of section 20B of sub section (1), clause (c), sub clause (i) and (ii) of the Karnataka Souharda Sahakari Act, 1997, a number of Writ Petitions are being filed in the Hon’ble High Court and Hon’ble High Court is allowing the vote to the petitioners in all petitions, so considering the proposed amendment to ensure votes to all members;

2. As per the recommendation of the Second Administrative Reforms Commission, to reduce the additional expenditure incurred on the maintenance of the Co-operative Election Authority, it is proposed to amend section 26-A on the consequence of amendment to section 39-AA of the Karnataka Co-operative Societies Act, 1959 abolishing the Co-operative Election Authority and constituting Co-operative Election Wing under the control of Registrar.

3. In Section 24 (1) (e) of the Karnataka Souharda Sahakari Act, 1997 already there is a provision for reservation for Scheduled Castes/Scheduled Tribes, Backward Classes and Women in the Board of Primary Souharda Co-operative Societies. Accordingly, this amendment has been proposed to bring reservation in the board of secondary cooperative, Federal cooperative and Apex cooperative with the intention of providing social justice.

Hence, the Bill.
There is no extra expenditure involved in the proposed legislative measure.
MEMORANDUM REGARDING DELEGATED LEGISLATION

| Clause-3 | Sub-section (2) of section 20B sought to be inserted under this clause, empowers the State Government to make rules for prescribing the manner of voting in the election of the board of Co-operatives for reserved seats. |
| Clause -5 | Sub-section (4) of section 26 sought to be inserted under this clause, empowers the State Government to make rules regarding prescribing the procedure and guidelines for conduct of elections. |
| Clause-6 | Sub-section (1) of section 28 sought to be substituted under this clause,—
(i) Empowers the State Government to prescribe the procedure regarding convening of first meeting after general election; and
(ii) Empowers the State Government to make rules regarding electing the President or Chairperson, Vice-President or Vice-Chairperson and other office bearers after general election. |
| Clause-9 | Sub-section (5) of section 58 sought to be inserted under this clause,—
(i) Empowers the State Government to prescribe the procedure regarding convening of a meeting after constitution of board; and
(ii) Empowers the State Government to make rules regarding electing the President or Chairperson, Vice-President or Vice-Chairperson and other office bearers, after general election. |

The proposed delegation of legislative power is normal in character.

KYATHASANDRA N.RAJANNA  
Minister for Co-operation excluding Agriculture Marketing

M.K. VISHALAKSHI  
Secretary  
Karnataka Legislative Assembly
ANNEXURE

EXTRACT FROM THE KARNATAKA SOUHARDA SAHAKARI ACT, 1997
(KARNATAKA ACT 17 OF 2000)

2. Definitions.-

(e1) ‘Cooperative Election Authority’ means the cooperative election authority constituted under section 39AA of the Karnataka Co-operative Societies Act, 1959 (Karnataka No. Act 11 of 1959)

20B. Right of members to vote.- (1) A Member shall be disqualified to vote for one year in the general meeting or in an election of the members of the board of a co-operative,-

(a) who is admitted as member not less than one year before the date of General meeting or election as the case may be;
(b) who is defaulter for any dues to co-operative;
(c) who has not participated in the management,-

(i) by attending any two out of the last five annual general meetings;
(ii) by utilizing such minimum services or facilities offered by the co-operative as may be specified in the Bye-Laws for any two co-operative years out of the last five co-operative years:

Provided that, the restriction in clause (a) shall not apply to member of a co-operative participating in the first general meeting or first election of newly register co-operative held immediately after its registration.

24. Constitution of the Board.- The Board of every cooperative shall consist of not less than thirteen but not exceeding the number of elected members specified below excluding the chief executive namely:-

(1) in case of a primary co-operative and a secondary co-operative whose area of operation extends to,-

(a) a part of taluk, thirteen members;
(b) whole of taluk, fifteen members;
(c) beyond a taluk, seventeen members;
(d) in the case of a union co-operative, nineteen members

(e) in the case of an apex co-operative including the federal co-operative, twenty one members.

Provided that, one seat shall be reserved in favour of members belonging to the scheduled castes and one seat for the members belonging to the scheduled tribes, two seats shall be reserved in favour of women members and two seats shall be reserved in favour of members belonging to backward classes as may be notified by the State Government, on the board of every co-operative consisting of individuals as members and having members from such class or category of persons.

Provided further that every co-operative shall co-opt persons having experience in the field of banking, management, finance or specialization in any other field relating to the objects and activities undertaken by the co-operative, as members of the board of such co-operative and such co-opted members shall not have the right to vote in any election of the co-operative in their capacity as such member or to be eligible to be elected as office bearers of the board.

Provided also that the number of such co-opted members shall not exceed two in addition to twenty one directors specified in sub-section (1).

Provided also that not more than three functional directors if necessary of a cooperative shall also be the members of the board and such members shall be excluded for the purpose of counting the total number of directors specified in the sub-section (1).

26. Election to the board.- (1) The election to a board shall be conducted immediately before the expiry of the term of the outgoing board so as to ensure that the newly elected members of the board assume office immediately on the expiry of the term of office of the members of the outgoing board.

(2) The cooperative election authority shall conduct the election to the board of every cooperative.
(3) The newly elected directors of the board shall assume office immediately on the expiry of the term of the outgoing board.

28. Election of office bearers.- (1) The co-operative election authority shall take action to conduct election to the office of the President or Chair person, Vice president or Vice Chair person and any other office-bearers to be elected in accordance with the bye-laws within fifteen days from date of election of the board.

(2) The President or Chairperson or in his absence, the Vice President or Vice-Chairperson shall,-

(a) preside over meetings of the Board and the general body;

(b) have only a casting vote in the event of equality of votes on any matters being decided upon by the Board except election to the office bearers:

Provided that in the event of equality of votes in the election of office bearers, the election shall be by drawing lot; and

(c) exercise such other powers as are specified in the bye-laws or as may be delegated by the Board.

(3) The term of office of the President or chair person, vice president or vice chair person and any other office-bearers shall be five years from the date of election and shall be co-terminus with the term of the board.

29. Filling up of casual vacancies.– The board may fill up a casual vacancy on the board by nomination out of the same class of members in respect of which the casual vacancy has arisen, if the remaining term of office of the board is less than half its original term.

33. Audit of Co-operatives .– (1) Every Cooperative shall get its accounts audited at least once in a year before the first day of September following the close of the cooperative year by an auditor or an auditing firm appointed by the general body of the cooperative from a panel of auditors or auditing firms approved by the Director of cooperative audit;

Provided that, the Director of co-operative audit shall be the authority competent to prepare and maintain a list of auditors and auditing firms who satisfy the prescribed qualification and experience for undertaking the audit of accounts of the co-operatives in the state.

58. Elections.- (1) The Cooperative Election Authority shall be responsible for conducting elections to the board and the office of the office bearers of the Federal cooperative.

(2) The election to the board shall be conducted immediately before the expiry of the term of the outgoing board so as to ensure that the newly elected members of the board assume office immediately on the expiry of the term of office of the outgoing board.

(3) The newly elected directors of the board shall assume office immediately on the expiry of the term of the outgoing board.

(4) The provisions of section 26A shall mutatis-mutandis apply in relation to the cooperative election authority.

59. Filling up of casual vacancies.- The board may fill up a casual vacancy on the board by virtue of death, resignation, disqualification or any other reason by nomination out of the same class of members in respect of which the casual vacancy has arisen, if there is a quorum.

Provided that, the board may fill up the casual vacancy through co-option only if the remaining term is less than half of the original term of the board.